

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

Appeal No.217/2017

In the matter of :

Mirchi Networks (P) Ltd.

....PETITIONER

SECTION :

Under Section 252 (1)

Order delivered on 28.11.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner /applicant : :

For the Respondent/Corporate Debtor : -

For the Intervener : Mr. Manish Raj, Co. Prosecutor
: Ms. Easha Kadian, Jr. Standing Counsel
For Ms. Lakshmi Gurung, Standing
Counsel, Income tax Department.

ORDER

Learned Counsel for the authorized representative for the appellant/petitioner is present. It is represented by the Ld. authorized representative for the petitioner that copy of the Appeal/Petition has been served along with annexures on the Respondent/ROC. Ld. representative for the ROC is also present and seeks some time to file its reply to the appeal/petition.

Taking into consideration the said representation, 4 weeks time is granted and a copy of the reply shall be made available to the Ld. Counsel for the authorized representative of the petitioner. Petitioner to file rejoinder, if any, within a period of two weeks thereafter. Petitioner is also directed to take notice to the jurisdictional office of the Income tax Department where the last

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assessment was completed and a copy of the same shall also be served to the Ld. Counsel for the Income tax Department, namely, Ms. Lakshmi Gurung, who is appearing before this Tribunal for Income tax matters on or before the next date of hearing i.e. 20.1.2018.

List on 22.1.2018.

Sdt
(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
28.11.2017